

UPC

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indira Nagar,  
Bangalore-560038.

Application Nos.120 to 125/86(F)

Dated the 16 October 1986.

Shri M.Mari Devaru  
Shri B.Gangadhariah  
Shri Osmanuddin Khazi  
Smt. Arati Sinha  
Shri Chikkasiddaiah  
Shri V.Balakrishnan


A pplicant in A.No 120/86(F)  
Applicant in A.No 121/86(F)  
Applicant in A.No 122/86(F)  
Applicant in A.No 123/86(F)  
A pplicant in A.No 124/86(F)  
A pplicant in A.No 125/86(F)

Versus

1. The union of India represented by its  
Secretary, D.R.DCO., Ministry of  
Defence, South Block, New Delhi-110011.
2. Scientific Adviser to Raksha Mantri and  
D.G.R. & D., South Block, New Delhi-110011.
3. Director, Aeronautical Development Establishment  
Jeevan Bimanagar, Bangalore-560075. ... Respondents

Subject:- SENDING COPIES OF ORDER PASSED BY THE BENCH  
IN APPLICATION Nos 120 to 125/86(F)

Please find enclosed herewith a copy of the Order passed  
by this Tribunal in the above said Applications on 1.9.1986.


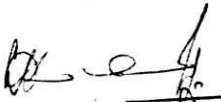
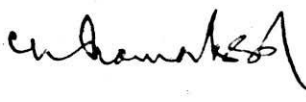

  
( N. RAMA MURTHY )  
SECTION OFFICER  
(JUDICIAL)

Encl: A s above

Copy to:-

1. Shri A.Narayanaswamy,  
No.844 (Upstairs),  
V Block, Rajajinagar,  
Bangalore-560010. Advocate for  
Applicants
2. Shri M.Vasudeva Rao,  
Addl. Central Govt. Standing  
Counsel, High Court of Karnataka  
Buildings, Bangalore-1. Advocate for  
Respondents.
3. Copy to Files of A.Nos 121/86(F) ✓, 122/86(F) ✓, 123/86(F) ✓,  
124/86(F) ✓, 125/86(F) ✓.

ANB 1206/85/86(F)

Date	Office Notes	Orders of Tribunal
1.9.1986		<p>Shri M. Vasudeva Rao, counsel for the respondents, has no objection to the prayer asked in the Applications being granted. The relief is accordingly granted to the applicants.</p> <p>Shri M. Narayanaswamy, counsel for the applicants, submits that the quarters be allotted to the applicants immediately since an order was passed by this Bench on 14.2.1986 granting interim stay of allotment of 6 Nos. of Type III Quarters until further orders. The submission of the counsel is justified, and we, therefore, direct the respondents to allot quarters immediately to the applicants.</p> <p>Applications <sup>are</sup> <del>is</del> ordered accordingly.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">               (L.H.A. REGO)              MEMBER (AM)              1.9.1986.           </div> <div style="text-align: center;">               (CH. RAMAKRISHNA RAO)              MEMBER (JM)              1.9.1986.           </div> </div> <p>dms.</p> <p style="text-align: center;">- True Copy -</p> <div style="text-align: center;">               SECTION OFFICER              CENTRAL ADMINISTRATIVE TRIBUNAL              ADDITIONAL BENCH              BANGALORE           </div>